

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

* * * * *

Commercial Complex (80A)
Indiranagar
Bangalore - 560 038

Dated : 28-1-88

APPLICATION NO S. 19 & 20 / 88(F)

W.P. NO. _____

ApplicantAll India Employees' Provident Fund
Staff Federation, New Delhi
To

v/s

The Central Provident Fund Commissioner,
New Delhi & anotherRespondent

1. Shri B. Rama Kharvy
Upper Division Clerk & Vice President
All India Employees' Provident Fund
Staff Federation
Office of the Regional Provident Fund Commissioner
8, Raja Ram Mohan Roy Road
Bangalore - 560 025

2. Shri Harikrishna S. Holla
Advocate
34/3, 5th Main, Gandhinagar
Bangalore - 560 009

RECEIVED (2) (contd) 28/1/88

Diary No. 1650/CC/188

Jn Date: 29-1-88
Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STRAK/EXTRADIX ORDER
passed by this Tribunal in the above said application on 14-1-88. Applications
in original are also returned herewith as per the directions of the Hon'ble Bench.

R
S. V. Venkatesh
DEPUTY REGISTRAR
(JUDICIAL)

Encl : As above

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

DATED THIS THE 14TH DAY OF JANUARY, 1988

Present: Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman
and
Hon'ble Shri L.H.A. Rego, Member (A)

APPLICATION NOS. 19 & 20/1988

All India Employees' Provident Fund
Staff Federation (Recognised),
New Delhi.

... Common Applicants.

(Shri H.S. Holla, Advocate)

v.

Office of the Central Provident Fund
Commissioner and another,
New Delhi.

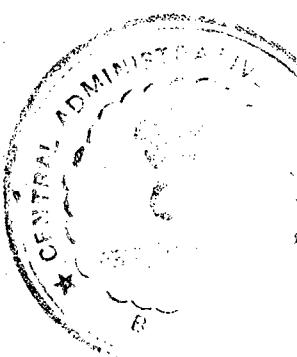
Common
... Respondents.

These applications having come up for hearing to-day,
Vice-Chairman made the following:

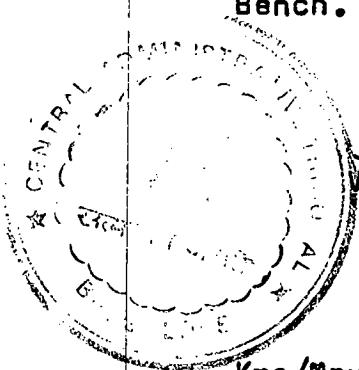
ORDER

As the question that arise for determination in these
cases are common, we propose to dispose of them by a common
order.

2. The All India Employees Provident Fund Staff Federation, New Delhi ('Federation') which is the common applicant in these cases, has challenged two separate and distinct orders, one made by Government of India, New Delhi, and the other made by the Central Provident Fund Commissioner, New Delhi, on diverse grounds. On an examination of the papers the office has raised an objection on the jurisdiction of this Bench to entertain these applications. We have perused the office objections and heard Shri H.S. Holla, learned Counsel for the applicant.



3. The authorities whose orders are challenged by the applicant, are ordinarily residents of New Delhi, which area is within the jurisdiction of the Principal Bench of this Tribunal. Apart from this, the cause of action in these cases had also arisen within the jurisdiction of the Principal Bench of this Tribunal only. Sub-Rule (1) of Rule 6 of the Central Administrative (Procedural) Rules, 1987 ('Rules'), has no application to the case of the applicant. If that is so, then these applications, with due regard to Sub-Rules (2) and (3) of Rule 6 of the Rules, have necessarily to be presented before the Principal Bench of this Tribunal and not before this Bench and the objections raised by the office on the jurisdiction of this Bench, is well-founded. We therefore, uphold the office objections and direct the Registrar to return these applications to the applicant for their re-presentation before the appropriate Bench.



Sd/-
Vice-Chairman 14/11/1988

Sd/-
Member (A) 14/11/1988

TRUE COPY

By. Venkatesh
DEPUTY REGISTRAR (P.L.) 28/11
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE